

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3571  
ANSWERED ON:25.08.2006  
IMPLEMENTATION OF NREGA .  
Surendran Shri Chengara

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) Whether the National Rural Employment Guarantee Act (NREGA) insists that Panchayati Raj institutions must be involved in every step of its implementation;
- (b) If so, the reasons for keeping these institutions out of the scheme in certain States;
- (c) The action taken by the Government in this regard; and
- (d) The details of the corrective steps taken/proposed to be taken to get the scheme implemented in letter and spirit all over the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRIMATI SURYAKANTA PATIL)

- (a) Yes, Sir. Section 13(1) of the NREG Act provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act.
- (b) & (c) The Act is being implemented through the Panchayats at various levels. Detailed operational guidelines have been prepared by this Ministry specifying the role of each agency. At least 50% of works in terms of cost are to be executed by Gram Panchayats. However, in States where Panchayats do not exist, the operational guidelines provide that local Councils/authorities as mandated by the State concerned will be invested with corresponding responsibilities.
- (d) The State Governments have been instructed from time to time by the Ministry of Rural Development for making available adequate staff with the implementing agencies for effective implementation of the Act. Area Officers and National Level Monitors have been appointed by the Central Government for making field visits of the various States to watch the progress of the Act and submit their reports to the Central Government. These reports are shared with States to apprise them about the position. Funds have been released to the States for organising training programme. States have been asked to take up training of functionaries, members of Panchayati Raj Institutions and members of local Vigilance and Monitoring Committees.